

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

APPEAL No. 195 of 2016

Dated: 26th September, 2016

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. I.J. Kapoor, Technical Member**

In the matter of :

GMR Karmalanga Energy Ltd. & Anr.Appellant (s)

Vs.

Central Electricity Regulatory Commission &Ors.Respondent (s)

Counsel for the Appellant(s) : Mr. Vishrov Mukerjee
Mr. Rohit Venkat
Ms. Raveena Dhamija

Counsel for the Respondent(s) : Mr. K.S. Dhingra for R.1

Mr. G. Umapathy
Ms. R. Mekhala for R-2 to R-4

Mr. Rajiv Bhardwaj
Mr. Ravi Kishore for R-5

Mr. R.B. Sharma for R.6 to 9

ORDER

Learned counsel for the respondents seek four weeks time to file reply. They may file the same on or before 24.10.2016 after serving copy on the other side. Thereafter, rejoinder may be filed on or before 15.11.2016 after serving copy on the other side.

List the matter on **22.11.2016.**

(I.J. Kapoor)
Technical Member
ts/kt

(Justice Ranjana P. Desai)
Chairperson